

## **Central Administrative Tribunal Principal Bench, New Delhi**

OA No. 226/2013

This the 28<sup>th</sup> day of August, 2015

**Hon'ble Shri Sudhir Kumar, Member (A)  
Hon'ble Shri Raj Vir Sharma, Member(J)**

Shri Subodh Kumar Singh,  
S/o Shri Sanjay Singh,  
Kherdapatti Colony,  
Jhansi Road, Shivpuri, M.P. -473551

Permanent resident of :  
c/o Awadh Bihari Singh,  
awari Khurd post -awari kala  
dist-balia (u.p.)  
PIN -221716 .... Applicant

(By Advocate: Shri Sumit Kumar)

## Versus

1. Union of India,  
Through Secretary,  
Ministry of Personnel, Public Grievances,  
and Pension, Department of Personnel and Training,  
North Block, Delhi - 110001
2. Secretary,  
Ministry of External Affairs,  
New Delhi -110001
3. Comptorller And Auditor General of India  
9, Deen Dayal Upadhyay Marg, New Delhi.
4. Secretary,  
Ministry of Defence,  
South Block, Delhi-110001
5. Secretary,  
Ministry of Home Affairs,

North Block, Central Secretariat,  
New Delhi-110001

(OA No. 226/2013)

(2)

6. Secretary,  
Ministry of Information and Broadcasting  
Shashtri Bhawan  
Delhi-110001 ... Respondents  
(By Advocate: Shri R.N.Singh for R-1) & Shri Amit Chawla for Shri  
Shri H.K.Gangwani for R-2)

**Order (oral)**

**Per Sudhir Kumar, Member (A)**

Learned counsels for respondent no.1 and 2 have pointed out that they have already filed their counter replies, but other respondents have not yet filed their counter replies, as fresh amended Memo of Parties has since been filed by the applicant on 29.01.2015. However, after advancing his arguments for some time, learned counsel for the applicant seeks leave & permission to withdraw the present OA, with liberty to file a fresh one. Therefore, the OA is dismissed as withdrawn, with liberty as aforesaid.

(Raj Vir Sharma)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/